

IN THE HIGH COURT OF JHARKHAND AT RANCHI

**A.B.A. No. 2891 of 2020**

Panchanand Oraon .... ... Petitioner

- Versus -

The State of Jharkhand & Anr. .... ...Opposite Parties

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**CORAM: - HON'BLE MR. JUSTICE DR. S. N. PATHAK**

**(Through: Video Conferencing)**

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For Petitioner : Mr. Pradeep Kumar Nayak, Advocate

For Opp. Party : Mr. Shiv Kumar Sharma, A.P.P.

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**02/09.09.2020**

In view of outbreak of COVID-19 Pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

Call for the case diary from the court concerned and put up this case after receipt of the same.

In the meantime, no coercive steps shall be taken against the petitioner in connection with Pithoria P.S. Case No. 59/2019, pending in the Court of Judicial Magistrate, Ranchi.

**(Dr. S. N. Pathak, J.)**